

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Excise Miscellaneous Application No. 86501 of 2019
(on behalf of Appellant/Respondent)

In

Excise Appeal No. 86933 of 2019

(Arising out of Order-in-Appeal No. MKK/30-32/RGDAPP/2019-20 dated 26.04.2019 passed by the Commissioner of Central Excise & Service Tax (Appeals), Raigad).

M/s. Indus Exim Tech Pvt. Ltd. Appellant

Versus

Commissioner of Central Excise, Raigad Respondent

With

Excise Miscellaneous Application No. 86505 of 2019
(on behalf of Appellant/Respondent)

In

Excise Appeal No.87300 of 2019

M/s. Sindhu Construction Products & Services Appellant

Versus

Commissioner of Central Excise, Raigad Respondent

Appearance:

Shri Rajesh Ostwal, Advocate for the Appellant

Shri Sanjay Hasija, Supdt. (AR) for the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR. S. SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. A/87236-87237/2019

Date of Hearing: 04.12.2019

Date of Decision: 04.12.2019

Per: Dr. D.M. Misra

These applications are filed seeking withdrawal of the appeal. The learned Advocate for the appellant sought leave

of this Court to withdraw the appeal on the ground that the appellants are contemplating to approach the Government under SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019. The learned AR for the Revenue has no objection. Appeals are dismissed being withdrawn. MAs disposed of.

(Dictated and pronounced in open court)

(Dr. D.M. Misra)
Member (Judicial)

(S. Srivastava)
Member (Technical)

Sinha/Sidharth